

(19)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

CP No.15/97 in
OA No.394/92

Date of decision: 27.2.1997

BETWEEN:

P.S. Prasad

.. Petitioner

AND

1. P. Satyanarayana,
Production Engineer,
Wagon Workshop,
Guntupalli

2. M.N.N. Sharma,
Dy. Chief Mechanical Engineer,
Wagon Workshop,
Guntupalli

.. Respondents

Counsel for the petitioner: Mr. Phani Raj

Counsel for the respondents: Mr. V. Rajeswar Rao, Addl CGSC

CORAM:

THE HON'BLE MR. JUSTICE M.G. CHAUDHARI: VICE CHAIRMAN

THE HON'BLE SRI H. RAJENDRA PRASAD: MEMBER (ADMN.)

ORDER

(Per Hon'ble Mr. Justice M.G. Chaudhari: Vice Chairman)

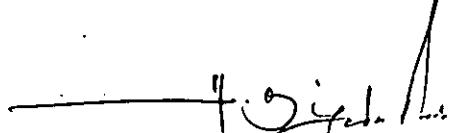
In as much as in pursuance of the direction in the order in the OA the appellate authority has considered the question of quantum of punishment afresh and has passed an order Dt.27.12.95, there does not arise any question of non-compliance with the said order and thus the application for taking action in contempt is totally misconceived. The learned counsel submits that the original ^{order} since had contemplated to take the medical certificates issued by Dr. Zafrulla into consideration along with other certificates Dt.31.7.1986 and since appellate authority

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[Signature]

has stated in the order Dt.27.12.95 that these certificates were not traceable there is no compliance with the original order. We are not satisfied that this form~~s~~non-compliance of the original order. We are ~~not accepting nor can accept~~ do not express any opinion as to whether the appellate ~~order~~ confirmed by the revisional authority would be subject matter of independent challenge. The present order is ~~confined~~ only to hold that ~~no~~ non-disobedience is disclosed in the original order in the OA. On that short ground the C.P.

✓ is disposed of


(H. RAJENDRA PRASAD)
MEMBER (ADMIN.)


(M.G. CHAUDHARI)
VICE CHAIRMAN

Date: 27TH FEBRUARY 1997


Deputy Registrar

KSM